## **SUPREME COURT OF INDIA**

F. No. AOR Exam./December/2022 New Delhi, 18<sup>th</sup> November, 2022

## SUPPLEMENTARY NOTICE

<u>Subject</u>: <u>Advocates-on-Record Examination - December, 2022</u>
<u>Paper-III (Advocacy and Professional Ethics)</u>

In continuation of Notice (II) dated 16<sup>th</sup> September, 2022 published along with the Notification of even date regarding the forthcoming Advocates-on-Record Examination, 2022, all concerned are hereby informed that the following topics are suggested for study in Paper-III of the said Examination:-

- 1. The concept of a profession; Nature of the legal profession and its purposes; Connection between morality and ethics; Professional Ethics in general:definitions, general principles, seven lamps of Advocacy, public trust doctrine, exclusive right to practice in Court;
- 2. History of legal profession in India and relevant statutes.
- 3. Law governing the profession and its relevance and scope; professional excellence and conduct. Professional, criminal and other misconduct and punishment for it (Ss. 35 and 24(A) and other provisions of the Advocates Act, 1961 and prescribed code of conduct); Duty not to strike; Advertisement/ Solicitation.
- 4. The rules of the Bar Council of India on the obligations and duties of the profession, need to shun sharp practices and commercialisation of the profession and the role of the Bar in promotion of legal services under the constitutional scheme of providing equal justice. Role of Bar Council in regulating ethics. Bar Council Rules Chapter-II Standard of professional conduct and Etiquette. Different duties of an advocate including categories laid down in the bar council rules on ethics. Conflict between duties and law to resolve them. Difference between: breach of ethics and misconduct and negligence, misconduct and crime.
- 5. Comparative study of the profession and ethics in various countries, and their relevance to the Bar.

- 6. Perspectives on the role of the profession in the Adversary system and critiques of the adversary system vis a vis ethics.
- 7. Issues of advocacy in the criminal law adversarial system, the zealous advocacy in the criminal defence setting and prosecutorial ethics.
- 8. Lawyer client relationship, confidentiality and issues of conflicts of interest (Sec. 126 of the Evidence Act); Counselling, negotiation and mediation and their importance to administration of justice. Mediation Ethical Consideration; Amicus Curiae Ethical Consideration.
- 9. Current developments in the organization of the profession, firms, companies etc. and application of ethics.
- 10. Special role of the profession in Supreme Court Practice and its obligations to administration of justice. Adjournments; Duties of Advocate-on-Record; Supervisory role of Supreme Court; Contempt of Courts.

It will not be the responsibility of the Registry to supply any book to any candidate.

sd/-

(DEVENDER PAL WALIA)
REGISTRAR & SECRETARY,
BOARD OF EXAMINERS,
AOR EXAMINATION

## Copy to:-

- 1. The Hony. Secretary, Supreme Court Bar Association, with two spare copies for placing it on the Notice Board.
- 2. The Hony. Secretary, Supreme Court Advocates-on-Record Association, with two spare copies for placing it on the Notice Board.
- 3. PS to Ld. Secretary General.
- 4. PA to the Registrar (Admn. I).
- 5. All concerned.